

(2025) 05 DEL CK 0916

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 3304 Of 2025 & Criminal Miscellaneous Application No. 14543 Of 2025

Vijay Kumar & Anr

APPELLANT

Vs

State GncT Of Delhi & Anr

RESPONDENT

Date of Decision : 20-05-2025

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2025) 05 DEL CK 0916

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Sanjay Kumar, Sonu Kumar, Manjeet Arya, Firoz Iqbal Khan, Mohd. Faizan

Final Decision : Allowed

Judgement

Girish Kathpalia, J

1. The petitioners seek quashing of the FIR No. 135/2019 of PS Ranjeet Nagar for offence under section 498A/406/34 IPC on the ground that they have compromised the disputes with the complainant de facto (respondent no.2 herein). Petitioner no.1 and respondent no.2 along with their son have appeared personally in court and are identified by their respective counsel and Investigating Officer/SI Jal Singh. Petitioner no.2 has not appeared and it is stated that she is an aged lady living in Kanpur.

2. I have spoken with the parties in Hindi.

3 It is submitted by both sides that they have compromised all their disputes. Petitioner no.1 and respondent no.2 have got their marriage dissolved by way of decree dated 17.01.2025 of divorce by mutual consent. Parties have decided that their son shall remain in custody of the present respondent no.2 though the petitioners shall have liberty to meet him as and when they desire. Respondent no.2 submits that she has received the entire settlement amount in lieu of her

stridhan and alimony and now nothing is payable to her. Parties have agreed that all rights of their son, including right for maintenance shall remain unaltered. Respondent no.2 submits that the present petition may be allowed and the impugned FIR may be quashed as she does not want to pursue the same further.

4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push them through full dress trial.

5. Therefore, the petition is allowed and accordingly the FIR No. 135/2019 of PS Ranjeet Nagar for offence under section 498A/406/34 IPC and the proceedings arising out of the same are quashed. Pending application stands disposed of.